

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(IB)-297(PB)/2018

IN THE MATTER OF:

| | | |
|--|-----|----------------------|
| Col. Sanjeev Dalal (Retd.) | ... | Applicant/Petitioner |
| Vs | | |
| M/s. International Recreation and Amusement Ltd. | ... | Respondent |

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 10.03.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

ORDER

Renotified to 23.03.2021.

sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

10.03.2021
Deepak